



केनरा बैंक Canara Bank
भारत सरकार का उपकार

A Govt. of India Undertaking



सिंडिकेट Syndicate

REGIONAL OFFICE : KOLKATA - II
RECOVERY AND LEGAL SECTION
651, Anandapur, Near Monovikash
Kendra, 2nd Floor, Kolkata - 700 107.

E-AUCTION
DATED
17.06.2026

Notice is hereby given to the effect that properties described herein under, taken possession under the provisions of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and Security Interest (Enforcement) Rules, 2002, will be sold by online through e-auction as under :

Offers are invited from the intending purchasers for sale of the under mentioned secured asset on the following terms & conditions.

Sl. No.	A) Name and Address of the Secured Creditor B) Name and Address of the Borrower	A) Liability (plus Interest Due) B) Date of Demand Notice U/s 13(2) C) Date of Possession Notice U/s 13(4)	Details of Properties	A) Reserve Price B) EMD C) Bid Incremental Amount D) Contact Person Branch and Regional Office E) EMD Deposit Account
1.	A) Canara Bank, Kechuadanga Branch (1752) B) Mr. Animesh Biswas, S/o. Dilip Kumar Biswas, Mrs. Tamashree Biswas, W/o. Animesh Biswas Both are at : Vill - Anandpally, P.O. - Karimpur, P.S. - Karimpur, Dist - Nadia, Karimpur, West Bengal, Pin - 741 152. Smt. Sabita Saha Ramkrishna Pally, Karimpur, Nadia, Chapra, Nadia, West Bengal, Pin - 741 152.	A) Rs. 9,86,968.51 (Along with further applicable interest and charges from 14.11.2025) B) 14.11.2025 C) 17.01.2026	All that piece and parcel of property in the name of Animesh Biswas (Borrower and Mortgagor). EMT of All that piece and parcel of Land and Residential Building constructed thereon lying and situated under P.S. - Karimpur, Touz No. 1 within Mouza - 88 Utrampur, Khatian No. Sabek 650, 1417, 1302, 987, HAL Khatian No 216, LR Khatian No. 553/2, comprising of Dag No. RS 468, LR 561 with land of area 1 Decimal and RS Dag No. 950, LR Dag No. 1009 with Land of Area 4 Decimal. The Property is buttet and bounded by : On the North : By Land of Minal Biswas, On the South: By Mud Road, On the East : By Land of Pradip Biswas, On the West : By Land of Dilip Biswas, (Property under our Constructive Possession)	A) Rs. 24.50 Lakhs B) Rs. 2.45 Lakhs C) Rs. 10,000.00 D) Contact Person : Branch-in-Charge, Mob. : 73840 06972 / 83349 99104 E) EMD amount of Rs. 2.45 Lakh to be deposited by adding the amount through e-wallet available in BAANKNET.COM (https://baanknet.com/) portal.

केनरा बैंक Canara Bank

भारत काका बैंक उद्यम A Govt. of India Undertaking

सिंडिकेट Syndicate

REGIONAL OFFICE : KOLKATA - II

RECOVERY AND LEGAL SECTION

651, Anandapur, Near Monovikash
Kendra, 2nd Floor, Kolkata - 700 107.

E-AUCTION

DATED

19.06.2026

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Offers are invited from the intending purchasers for sale of the under mentioned secured asset on the following terms & conditions.

Sl. No.	A) Name and Address of the Secured Creditor B) Name and Address of the Borrower	A) Liability (plus Interest Due) B) Date of Demand Notice U/s 13(2) C) Date of Possession Notice U/s 13(4)	Details of Properties	A) Reserve Price B) EMD C) Bid Incremental Amount D) Contact Person Branch and Regional Office E) EMD Deposit Account
1.	A) Canara Bank, Malatipur Branch (19576) B) Bandhu Krishi Bhandar, Proprietor : Saokat Mandal Vill - Kendua, Dist - 24 Pgs North, Basirhat West Bengal, Pin - 743 445. Saokat Mandal, S/o, Late Matabbar Ali Mondal Vill - Kendua, P.O. - Chaita, Basirhat, North 24 Parganas, West Bengal, Pin - 743 445.	A) Rs. 26,45,310.46 (Along with further applicable interest and charges from 24.02.2026) B) 27.02.2026 C) 07.05.2026	All that piece and parcel of Property in the name of Saokat Mandal (Borrower & Mortgagor) All that piece and parcel of Property Land measuring 4 Decimal comprised in RS Dag & LR Dag No. 375 (1 Decimal) & 376 (3 Decimal) under LR Khaltan No. 878, J.L. No. 66 lying and situated at Mouza - Jagatpur, P.S. - Basirhat, District-North 24 Parganas within the Local Limits of Chaita Gram Panchayet, in the name of Saokat Mandal. The Property is butted and bounded as follows: On the North : By property of Aljbar Mandal, On the South : By property of Habibar Mandal, On the East : By 5 feet Mud Road., On the West : By Canal. (Property under our Constructive Possession)	A) Rs. 16.70 Lakhs B) Rs. 1.67 Lakhs C) Rs. 10,000.00 D) Contact Person : Branch-in-charge, Mob. : 62922 42842 / 83349 99104 E) EMD amount of Rs. 1.67 Lakh to be deposited by adding the amount through e-wallet available in BAANKNET.COM (https://baanknet.com/) portal.

Date & Time of E-auction : 17.06.2026 From 11.30 A.M. to 1:30 P.M., Last Date of EMD : 16.06.2026 up to 5:00 P.M.	
- : Terms & Conditions :-	
1. The assets will be sold in "as is where is", "as is what is" and "whatever there is" condition. 2. The asset will not be sold below the Reserve Price. 3. In case of single bidder, the bidder / purchaser has to bid with an increment. 4. Auction/bidding shall only by "online electronic mode" through the website of the service provider i.e BAANKNET.com (https://baanknet.com/) 5. EMD amount of 10% of the Reserve Price to be deposited in E-Wallet of M/s. PSB Alliance Private Limited [BAANKNET.com (https://baanknet.com/)] portal directly or by generating the Challan therein to deposit the EMD through RTGS / NEFT in the account details as mentioned in the said challan on or before 16.06.2026 till 5.00 P.M. 6. The contact details of the service provider M/s. PSB Alliance Pvt. Ltd. [BAANKNET.com (https://baanknet.com/)], Contact Nos. 70466 12345 / 63549 10172 / 82912 20220 / 98922 19848 / 8160205051, E-mail ID : support.BAANKNET@psballiance.com 7. The assets can be inspected from 08.06.2026 to 12.06.2026 between 12.00 Noon to 4.00 P.M. after consulting branch officials. 8. The successful purchaser / highest bidder shall deposit 25% of the sale price (inclusive of EMD already paid), immediately on declaration of highest / successful and the balance 75% of the sale proceeds will be paid within 15 days from the date of confirmation of sale. If the successful bidder / purchaser fails to pay the sale price as stated above, the deposit made by him shall be forfeited. 9. All charges for stamp duty and registration charges, any statutory dues / rates/ taxes / registration fee / miscellaneous expenses/ government dues/ dues of any authority etc. As applicable shall be borne by the successful bidder / purchaser only. 10. This is also a notice to the borrower and guarantors of the above said loan about holding of auction sale on the above mentioned date, time and venue, if their outstanding dues are not paid in full. 11. The borrower / guarantor are hereby notified to pay the sum as mentioned above along with upto date interest and ancillary expenses before the date of auction, failing which the property will be auctioned/sold and balances due, if any with interest and cost. 12. Bank reserves its right to accept / reject any or all of the offers or bid/s so received or cancel the sale without assigning any reason thereof. 13. Further details available on Canara Bank website www.canarabank.com	
Date : 11.05.2026 / Place : Kolkata	Authorised Officer / Canara Bank

Date & Time of E-auction : 19.06.2026 From 11.30 A.M. to 1:30 P.M., Last Date of EMD : 18.06.2026 up to 5:00 P.M.	
-: Terms & Conditions :-	
1. The assets will be sold in "as is where is", "as is what is" and "whatever there is" condition.	
2. The asset will not be sold below the Reserve Price.	
3. In case of single bidder, the bidder / purchaser has to bid with an increment.	
4. Auction/bidding shall only by "online electronic mode" through the website of the service provider i.e BAANKNET.com (https://baanknet.com/)	
5. EMD amount of 10% of the Reserve Price is to be deposited in E-Wallet of M/s. PSB Alliance Private Limited [BAANKNET.com (https://baanknet.com/)] portal directly or by generating the Challan therein to deposit the EMD through RTGS / NEFT in the account details as mentioned in the said challan on or before 18.06.2026 till 5.00 P.M.	
6. The contact details of the service provider M/s. PSB Alliance Pvt. Ltd. [BAANKNET.com (https://baanknet.com/)], Contact Nos. 70466 12345 / 63549 10172 / 82912 20220 / 98922 19848 / 8160205051, E-mail ID : support.BAANKNET@psballiance.com	
7. The assets can be inspected from 10.06.2026 to 16.06.2026 between 12.00 Noon to 4.00 P.M. after consulting branch officials.	
8. The successful purchaser / highest bidder shall deposit 25% of the sale price (inclusive of EMD already paid), immediately on declaration of highest / successful and the balance 75% of the sale proceeds will be paid within 15 days from the date of confirmation of sale. If the successful bidder / purchaser fails to pay the sale price as stated above, the deposit made by him shall be forfeited.	
9. All charges for stamp duty and registration charges, any statutory dues / rates/ taxes / registration fee / miscellaneous expenses/ government dues/ dues of any authority etc. As applicable shall be borne by the successful bidder / purchaser only.	
10. This is also a notice to the borrower and guarantors of the above said loan about holding of auction sale on the above mentioned date, time and venue, if their outstanding dues are not paid in full.	
11. The borrower / guarantor are hereby notified to pay the sum as mentioned above along with upto date interest and ancillary expenses before the date of auction, failing which the property will be auctioned/sold and balances dues, if any with interest and cost.	
12. Bank reserves its right to accept / reject any or all of the offers or bids so received or cancel the sale without assigning any reason thereof.	
13. Further details available on Canara Bank website www.canarabank.com	
Date : 11.05.2026 / Place : Kolkata	Authorised Officer / Canara Bank

M		MARDA COMMERCIAL & HOLDINGS LIMITED					
Regd. off.: 81, Crooked Lane, First Floor Room No. 7, P.S. - Hare Street Kolkata-700069							
Corp. off.: 81, Functional Industrial Estate Patparganj, Delhi 110092							
CIN: L65929WB1990PLC048280,							
Website: www.mchl.co.in, Email: info@mchl.co.in							
EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER & FINANCIAL YEAR ENDED MARCH 31, 2026 (₹. in Lakhs except shares data)							
Sl. no	Particulars	Quarter Ended			Year Ended		
		31.03.2026	31.12.2025	31.03.2025	31.03.2026	31.03.2025	31.03.2025
		Audited	Unaudited	Audited	Audited	Audited	Audited
1	Total Income from Operations	8.07	30.74	23.39	178.80	193.30	
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/ or Extraordinary items)	(149.65)	11.85	0.21	(39.04)	84.54	
3	Net Profit / (Loss) for the period before tax (after Exceptional and/ or Extraordinary items)	(149.65)	11.85	0.21	(39.04)	84.54	
4	Net Profit / (Loss) for the period after tax (after Exceptional and/ or Extraordinary items)	(87.86)	0.89	34.79	(1.20)	99.44	
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	(382.25)	0.89	34.79	(295.59)	146.21	
6	Equity Share Capital	1,000.06	1,000.06	1,000.06	1,000.06	1,000.06	
7	Reserves (excluding Revaluation Reserve)	-	-	-	4,333.93	4,629.53	
8	Earnings per share (face value of Rs.10/- each, not annualised for quarterly figures):						
(a)	Basic (Rs.)	(0.88)	0.01	0.35	(0.01)	0.99	
(b)	Diluted (Rs.)	(0.88)	0.01	0.35	(0.01)	0.99	
Note: The above is an extract of the detailed format of the Financial Results for the quarter and year ended March 31, 2026, filed with the Stock Exchange. The full format of the Financial Results is available on the website of the Stock Exchange 'www.cse-india.com' and on Company's website 'www.mchl.co.in'.							
		For Marda Commercial & Holdings Limited Sd/- Daulat Ram Agarwal Managing Director DIN: 00586956					
Place : New Delhi							
Date : 11.05.2026							



इंडियन बैंक
ALLAHABAD

BRANCH OFFICE : KOLKATA CENTRAL
14, India Exchange Place
2nd & 3rd Floor, Kolkata - 700 001

**NOTICE FOR REMOVAL OF ARTICLES FROM MORTGAGED PROPERTY
OF A/C. M/S. PAUL TEXTILES, PAIKPARA BRANCH**

Date : 12.05.2026

We have taken possession of property of **Smt. Bratati Paul**, W/o. Sri Kuntal Paul situated at Mouza - Ariadaha - Kamarhatti, J.L. No. 1, R.S. No. 12, Touzi No. 173 of collector of North 24 Parganas, Sabek Khatian No. 1195, R.S. Khatian No. 3028, Comprised and contained in R.S. Dag No. 3374 at Ward No. 11, Holding No. 1049, Premises No. 64 of Shibpada Paul Pally, P.S. - Belgorhata, North 24 Parganas under Section 13(4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No.3 of 2002) and the Security Interest (Enforcement) Rules, 2002 on **8th day of April, 2025 by Sri Kuntal Bose, WBCS(EXE), Executive Magistrate**, in the office of the Sub Divisional Officer, Barrackpore, North 24 Parganas under the said Act. Sr. No. Some household articles / goods are kept out side the Building but in the Vacant area of the premises which are to be taken by the owner **Smt. Bratati Paul** in due course. But the owner failed to take the articles after reminders and News Paper publication.

"As per order dated 05.02.2026 issued in TSA 168/26 and the connected IAs, publication was made in newspaper to intimate the **Borrower M/s. Paul Textiles**, to collect the articles lying in the mortgaged property but the same were not collected hence it is open for the Bank to deal with the articles in accordance with law .

In accordance to the said order, please treat this as a final reminder to remove the articles immediately from the mortgaged property within 15 days of this notice, failing which, Bank shall proceed towards sale of the articles and adjust the sale proceeds towards the remaining outstanding loan dues without any further reminders to you.

Branch Manager
Indian Bank, Paikpara Branch

DCB Bank Ltd.
Registered Office : 6th Floor, Tower A,
 Peninsula Business Park, Senapati Bapat Marg,
 Lower Parel, Mumbai – 400013

DCB BANK

POSSESSION NOTICE

The undersigned being the authorized officer of the **DCB Bank Ltd.**, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice on below mentioned dates calling upon the borrowers (**Borrower's and Co-Borrower's**) to repay the amount mentioned in the notice as detailed below in tabular form with further interest thereon from within 60 days from the date of receipt of the said notice.

The Borrower and Co-Borrower having failed to repay the amount, notice is hereby given to the borrower, Co-Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 also r/w section 14(1) of the Security Interest Rules 2002 on as mentioned here below.

The Borrower, Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property (Description of the immovable Property) and any dealings with the property will be subject to the charge of the **DCB Bank Ltd.**, for respective amount as mentioned here below.

The **Borrower's** attention is invited to provisions of Sub-section (8) of Section 13 of the act, in respect of time available, to redeem the secured assets.

Symbolic Possession Date : 07th May, 2026	
Demand Notice Dated :	07-02-2026
Name of Borrower(s) or Co-borrower(s) :	MR. UTTAM MAITY, MS. INDRANI MAITY AND M/S. SHYAMA HOSIERY REPPY.MR. UTTAM MAITY
Loan Account Number :	DRBLGAR00515936
Total Outstanding Amount :	Rs. 14,88,739.00 (Rupees Fourteen Lakh Eighty Eight Thousand Seven Hundred Thirty Nine Nonly) as on 07th February 2026
Description of the Immovable Property - ALL THAT PIECE AND PARCEL OF LAND MEASURING ABOUT 1 COTTAH 8 CHITTACKS BE THE SAME A LITTLE MORE OR LESS TOGETHER WITH TWO STORIED RESIDENTIAL CUM COMMERCIAL BUILDING STANDING THEREON, MEASURING ABOUT 1888 SQ. FT. (GROUND FLOOR MEASURING ABOUT 902 SQ. FT. AND FIRST FLOOR MEASURING ABOUT 986 SQ. FT.) COMPRISED IN MOUZA - GANGANAGAR, J. L. NO. 49, R. S. NO. 1, TOUZI NO. 568, APPERTAINING TO R. S. KHATIAN NOS. 28 & 29, L. R. KHATIAN NO. 689, UNDER R. S. L. R. DAG NO. 302/647, P.S. - APARTON, BEING HOLDING NO. 33/A/2, SCOUT PARA, KOLKATA - 700132, WARD NO. 26, WITHIN THE AMBIT OF MADHYAMGRAM MUNICIPALITY, DISTRICT - 24 PARGANAS (NORTH), WHICH IS BUTTED AND BOUNDED AS - ON THE NORTH : PROPERTY OF SANJAY SINGH UNDER DAG NO. 302/647, ON THE SOUTH : DAG NO. 301, ON THE EAST : DAG NO. 304, ON THE WEST : CANAL BANK COMMON MASSAGE. (The Secured Assets)	
Date : 12th May, 2026 Place : North 24 Parganas	For DCB Bank Ltd. Authorized Officer

SBI **SBI GOSANIMARI BRANCH (7000)** **GOLD ORNAMENTS AUCTION NOTICE**
Gosanimari, Dinhata Road, Dinhata-I Block, Cooch Behar,
Pincode: 736145. Email : sbi.07000@sbi.co.in

Some individuals/persons who have availed Gold Loans from **SBI Gosanimari Branch**, by pledging gold ornaments, have defaulted in repaying as per schedule. Who have not properly responded to the notice / notices or the notice returned undelivered in these circumstances, it has been decided by the competent Authority that if the gold loan(s) is / are not liquidated before **20.05.2026** bank will sale the pledge ornaments without further notice of the previous day, the day of auction, pledged ornaments will be publicly auctioned at under mentioned time and date at the branch premises/ Gold Hub, without further notice. All expenses incurred in this connection will be borne by the borrowers. Bank reserves the right to postpone/withdraw the auction at any time and stop the auction in the middle. Successful bidder can pay the full amount and obtain possession of ornaments.

Sl. No.	Date of Auction	Proposed Time of Auction	Purity (Carat)	Weight of Gold Ornaments (Gms.)	No. of Items
1.	20.05.2026	04.00 P.M to 05.00 P.M	18K	Gr. Wt. 34.77 Gms. Net Wt. 30.10 Gms	1 PC CHAIN 6 PCS EAR RING 3 PCS FINGER RING 4 PCS PAAT
Date : 12.05.2026 Place : Gosanimari				Authorised officer SBI GOSANIMARI BRANCH	

 केनरा बैंक Canara Bank NEW VENTURE INC. INDIA A Corp. of India Incorporating Trustees Syndicate	ANNEXURE - 2 DEMAND NOTICE Section 13(2)		
CHALTIA BRANCH NH-34, Chaltia, Dist - Murshidabad, West Bengal, Pin - 742 407			
TO BORROWER / GUARANTOR / MORTGAGOR			
Ref. : RO/BRMP/R&L/13(2)/PIJUSH/2026-27/5	Date : 2024/2026		
To, Suchandra Mandal (Co-borrower), W/o. Late Pijush Kanti Ghosh (Borrower), Vill - Palsanda Momo, P.O. - Palsanda, Nabagram MSD, Murshidabad, West Bengal, Pin - 742 238. Respected Sir / Madam Sub. : Notice issued under Section 13(2) of the Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002. The undersigned being the Authorized Officer of Canara Bank, Chaltia Branch (hereinafter referred to as the "Secured Creditor"), appointed under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (hereinafter referred to as the "Act") do hereby issue this notice to you as under : That Mr. Pijushkanti Ghosh (hereinafter referred to as the "Borrower", Now Deceased) & Mrs. Suchandra Mandal (hereinafter referred to as the "Co- Borrower") have availed credit facility / facilities and liabilities are stated in the Schedule A & C hereunder and has entered into the security agreements/ in favour of the secured creditor. While availing the said financial assistance, you have expressly undertaken to repay the loan amount/s in accordance with the terms and conditions of the above mentioned agreements. You (The person mentioned in Schedule B) are also entered in to agreements against the secured assets which are detailed in Schedule B hereunder. SCHEDULE - A & C [Details of the Credit Facility/ies availed by the Borrower]			
Nature of Loan (Loan A/c. No.) Housing Loan (95739330000010)	Loan Amount (In Rs.) Rs. 56,00,000.00	Liability with Interest as on 28.02.2026 Rs. 51,85,977.99 Plus Applicable rate of interest and other charges from 2022 to 2026	Rate of Interest 8.05%

The above said loan / credit facilities are **Schedule B** hereunder, by way of mortgage of the assets more specifically described in the **Schedule B** hereunder, by virtue of the relevant documents executed by you in our favour. Since you had failed to discharge your liabilities as per the terms and conditions stipulated, the Bank has classified the debt as **Non Performing Asset (NPA)** as on **28.02.2026**. Hence, we hereby issue this notice to you under Section 13(2) of the subject Act calling upon you to discharge the entire liability of **Rs. 51,85,977.99** (Rupees Fifty One Lakhs Eighty Five Thousand Nine Hundred Seventy Seven and Ninety Nine Paise only) as on **28.02.2026**, together with further interest and incidental expenses and costs within Sixty (60) days from the date of the notice, failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act.

Further, you are hereby restrained from dealing with any of the Secured Assets mentioned in **Schedule B** of the subject mortgage, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and/or any other law in force.

Your attention is invited to provisions of Sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the Secured Assets. The Demand Notice had also been issued to you by Registered Post with Ack at your last known address available in the Branch record.

SCHEDULE - B
:- DETAILS OF SECURITY ASSET :-

All that part and parcel of Land and Building (G+2) situated at Mouza - Khagra Jochyandra, J.L. No. 95 under Berhampur Municipality, Holding No. 135, Amar Chakraborty Road (South), Ward No. 17, Khata No. 3181, Plot No. RS 96/2722, LR 307, Area 03 Decimal, Kind Bn. **Name of Title Holder : Pijushanti Ghosh.**
Boundaries : North - Rasta, South - House of Sujay Roy, East - House of Nripendra Nath Saha, West - House of Netai Pada Saha.

Note : Earlier 13(2) Notice dated 24.03.2026 stands Withdrawn	
Date : 20.04.2026	Authorized Officer
Place : Chaltia	Canara Bank

SBI **SBI GOSANIMARI BRANCH (7000)** GOLD ORNAMENTS
Gosanimari, Dinhata Road, Dinhata-I Block, Cooch Behar, AUCTION NOTICE
Pincode: 736145. Email : sbi.07000@sbi.co.in

Some individuals/persons who had availed Gold Loans from **SBI Gosanimamir Branch**, by pledging gold ornaments, have defaulted in repaying as per schedule. Who have not properly responded to the notice / notices or the notice returned undelivered in these circumstances, it has been decided by the competent Authority that if the gold loan(s) is / are not liquidated before **20.05.2026** bank will sale the pledge ornaments without further notice of the previous day, the day of auction, pledged ornaments will be publicly auctioned at under mentioned time and date at the branch premises/ Gold Hub, without further notice. All expenses incurred in this connection will be borne by the borrowers. Bank reserves the right to postpone/withdraw the auction at any time and stop the auction in the middle. Successful bidder can pay the full amount and obtain possession of ornaments.

Sl. No.	Date of Auction	Proposed Time of Auction	Purity (Carat)	Weight of Gold Ornaments (Gms.)	No. of Items
1.	20.05.2026	04.00 P.M to 05.00 P.M	18K	Gr. Wt. 41.64 Gms Net Wt. 37.30 Gms	3 PCS NECKLACE & CHAIN 1 PC EAR RING 3 PCS FINGER RING BROOKER

Date : 12.05.2026
Place : Gosanimari

Authorised officer
SBI GOSANIMARI BRANCH

SBI **SBI GOSANIMARI BRANCH (7000)** **GOLD ORNAMENTS**
Gosanimari, Dinhat Road, Dinhat-I Block, Cooch Behar.
Pincode: 736145. Email : sbi.07000@sbi.co.in **AUCTION NOTICE**

Some individuals/persons who had availed Gold Loans from **SBI Gosanlimari Branch**, by pledging gold ornaments, have defaulted in repaying as per schedule. Who have not properly responded to the notices / notices or the notice relating to the sale of the ornaments. It has been decided by the competent Authority that if the gold loan(s) / are not liquidated before **20.05.2026** bank will sale the pledge ornaments without further notice of the previous day, the day of auction, pledged ornaments will be publicly auctioned at under mentioned time and date at the branch premises/ Gold Hub, without further notice. All expenses incurred in this connection will be borne by the borrowers. Bank reserves the right to postpone/withdraw the auction at any time and stop the auction in the middle. Successful bidder can pay the full amount and obtain possession of ornaments.

Sl. No.	Date of Auction	Proposed Time of Auction	Purity (Carat)	Weight of Gold (Grams)	No. of Items
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केनरा बैंक Canara Bank	ANNEXURE - 3A DEMAND NOTICE Section 13(2)
A Cont. of India Incorporating FIR Certificate	
CHALTIA BRANCH NH-34, Chaltia, Dist - Murshidabad, West Bengal, Pin - 742 407	
TO LEGAL HEIR OF DECEASED BORROWER / GUARANTOR / MORTGAGOR	
Ref. : RO/BRMP/R&L/13(2)/PJUSH/2026-27/6	Date : 20.04.2026
To,	
1. Suchandra Mandal (Co-borrower / Legal Heir of Deceased Borrower/Pijushkanti Ghosh), W/o, Pijush Kanti Ghosh, Vill - Palsanda More, P.O. - Palsanda, Nabagram MSD, Murshidabad, West Bengal, Pin - 742 238.	
2. Priyashu Ghosh (Legal Heir of Deceased Borrower Pijushkanti Ghosh), Represented By Mrs. Suchandra Mandal (Mother / Guardian), S/o. Late Pijushkanti Ghosh, Palsanda More, Palsanda, Murshidabad, West Bengal, Pin-742 238.	
Respected Sir / Madam,	
Sub. : Notice issued under Section 13(2) of the Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002.	
The undersigned being the Authorized Officer of Canara Bank, Chaltia Branch (hereinafter referred to as " the Secured Creditor "), appointed under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (hereinafter referred as the "Act") do hereby issue this notice to you as under :	
You are aware that Mr. Pijushkanti Ghosh (hereinafter referred to as " the Borrower " No Deceased) have availed credit facility / facilities and liabilities are stated in the Schedule A & C hereunder and have entered into the security agreement/s in favour of the secured creditor by securing the properties Mentioned in Schedule B . In terms of the said Agreement he had availed the financial assistance with an express undertaking that they shall repay the said amounts in accordance with the terms and conditions of the above said agreements.	

We Observed that the Borrower is Deceased.
You are aware that after the death of Borrower, as his Legal Heir, you are liable for payment on demand of all moneys and discharge all obligations and liabilities owing or incurred to our bank by the Borrower for credit facilities up to the limit of **Rs. 51,85,977.99** (Rupees Fifty One Lakhs Eighty Five Thousand Nine Hundred Seventy Seven and Ninety Nine Paise only) with interest there on.

SCHEDULE F - A & C

[Details of the Credit Facility/ies availed by the Borrower]			
Nature of Loan (Loan A/c. No.)	Loan Amount (in Rs.)	Liability with Interest as on 28.02.2026	Rate of Interest
Housing Loan (95739330000010)	Rs. 56,00,000.00	Rs. 51,85,977.99 Plus Applicable rate of interest and other charges from 28.02.2026	8.05%

The above said loan / credit facilities are duly secured by way of mortgage of the assets more specifically described in the **Schedule B** hereunder, by virtue of the relevant documents executed by you in our favour. Since you had failed to discharge your liabilities as per the terms and conditions stipulated, the Bank has classified the debt as **Non Performing Asset (NPA)** as on **28.02.2026**. Hence, we hereby issue this notice to you under Section 13(2) of the subject Act calling upon you to discharge the entire liability of **Rs. 51,85,977.99** (Rupees Fifty One Lakhs Eighty Five Thousand Nine Hundred Seventy Seven and Ninety Nine Paise only) as on **28.02.2026**, together with further interest and incidental expenses and costs within Sixty (60) days from the date of this notice, failing which we shall initiate recovery proceedings under Section 13(4) of the subject Act.

Further, you are hereby restrained from dealing with any of the Secured Assets mentioned in **Schedule B** in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and/or any other law in Force.

Your attention is invited to provisions of Sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the Secured Assets. The Demand Notice had also been issued to you by Registered Post with Ack at your last known address available in the Branch record.

SCHEDULE - B
-: DETAILS OF SECURITY ASSET :-
 All that part and parcel of Land and Building (G+2) situated at Mouza - Khagra
 Joychandra, J.L No. 95 under Berhampur Municipality, Holding No. 135, Amar

Chakraborty Road (South), Ward No. 11 Khata No. 3181, Plot No. RS 96/272,
LR 307, Area 03 Decimal, Kind Bari. **Name of Title Holder : Pijushkanti Ghosh.**
Boundaries : North - Rasta, South - House of Sujoy Roy, East - House of
Nripendra Nath Saha, West - House of Netai Pada Saha.

Note : Earlier 1 (2) Notice dated 24.03.2026 stands Withdrawn	
Date : 20.04.2026 Place : Chaltia	Authorized Officer Canara Bank

इंडियन बैंक Indian Bank इलाहाबाद ALLAHABAD	APPENDIX - IV POSSESSION NOTICE (For Immovable Property)
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ZONAL OFFICE : KOLKATA CENTRAL
14, India Exchange Place, 2nd & 3rd Floor, Kolkata - 700 001

[Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002]

Whereas :

The undersigned being the Authorized Officer of the **Indian Bank** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued such a **Demand Notice** dated **19.12.2025** calling upon the **Borrowers : (1) Mrs. Rakshi Das, W/o, Subhrajit Das (Borrower / Guarantor / Mortgagor), Address : Flat No. 3A, 3rd Floor, Parbat Nibas, 121 Harakali Colony, P.S. - Dum Dum, Kolkata - 700 074. Also at: IV, S.H.K.B Sarani, South Dum Dum, Post Office - Mitihejhal, Kolkata - 700 074. (2) Mrs. Subhrajit Das, S/o Late Indrajit Das (Borrower / Guarantor / Mortgagor), Address : Flat No. 3A, 3rd Floor, Parbat Nibas - 121 Harakali Colony, P.S. - Dum Dum, Kolkata - 700074. Also at : I/V, S.H.K.B Sarani, South Dum Dum, Post Office - Mitihejhal, Kolkata - 700 074 having loan account with our **A. J. C. Bose Road Branch, Indian Bank**, to repay the amount mentioned in the notice being **Rs. 28,36,690.00** (Rupees Twenty Eight Lakhs Thirty Six Thousand Six Hundred Ninety only) as on **18.12.2025** within 60 days from the date of receipt of the said notice.**

The Borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 and 9 of the said rules, on this **6th Day of May of the year 2026**.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Indian Bank** for an amount of **Rs. 28,36,690.00** (Rupees Twenty Eight Lakhs Thirty Six Thousand Six Hundred Ninety only) as on **18.12.2025** and interest thereon.

Attention of Borrower / Guarantor / Mortgagor is also invited to the provisions of Section 13(8) of the SARFAESI Act regarding redemption of the secured assets.

		of Auction		Ornaments (Gms.)	
1.	20.05.2026	04.00 P.M to 05.00 P.M	22 K	Gr. Wt. 14.940 Gms Net Wt. 10.500 Gms	1 PC Necklace
Date : 12.05.2026 Place : Durganagar				Authorised officer SBI DURGANAGAR BRANCH	

1.	20.05.2026	04.00 P.M to 05.00 P.M	18K	Ornaments (Gms.) Gr. Wt. 21.88 Gms Net Wt. 19.40 Gms	2 PCS CHAIN 2 PCS EAR RING 1 PC FINGER RING 1 PC LOCKET
Date : 12.05.2026 Place : Gosanimari				Authorised officer SBI GOSANIMARI BRANCH	

Description of the Immovable Property : All that one self contained residential flat the third floor, vide Flat No. 3A, measuring about 788 Sq.ft. super built up area more or less (i.e covered area plus proportionate share of stair plus proportionate share of service area) consisting of 2 Bed Room, 1 Dining Cum Kitchen, 1 Bath & Privy, 1 Balcony together with proportionate common areas at Holding No. 91 (old), 121 (New) Harakali Colony, P.S. - Dum Dum, Kolkata - 700 074, Ward No. 15 under South Dum Dum Municipality, in the District of 24 Parganas (North), **knows as Parul Nibas standing in the name of Rakhi Das**


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